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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 24/2003 IN
OA NO. 594/2001

This the 17th day of February, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri R.P. Gupta S/o Late Sh. Kashiram,
Now Residing at E-42, Shastri Nagar,
Meerut (U.P.)

.... Petitioner

(By Advocate: Sh. S.C. Luthra)

Versus

1. Shri Anil Vaish,
Secretary, Ministry of Communication
(Dept of Telecommunication),
Sanchar Bhawan, New Delhi
2. Shri R.K. Gupta,
Chief General Manager,
Telecom Circle, Western Area,
Dehradun, (Uttaranchal)

.... Respondents/Contemnors

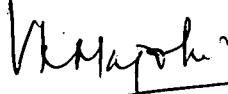
(By Advocate: Sh. V.S.R. Krishna)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

As per CP-24/2003 is concerned, learned counsel for respondents submits that only monetary part of the pension benefit is to be revised. They undertake to release it by 31.3.2003. In view of the above, CP stands disposed of


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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